

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**L.P.A. No. 399 of 2020**

The State of Jharkhand & Ors. .... ... Appellants  
Versus  
Santosh Kumar Singh .... ... Respondent

-----  
**CORAM :**           **HON'BLE THE CHIEF JUSTICE**  
                          **HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

-----  
For the Appellants           : Mr. Sachin Kumar, A.A.G.-II

-----  
**Oral Order**  
**04/ Dated 06.09.2021**

**I.A No.6600 of 2020**

Learned counsel for the appellants seeks leave to withdraw the interlocutory application, being I.A No.6600 of 2020 filed for condoning the delay of 212 days to file a better application.

Leave is granted.

I.A No.6600 of 2020 is permitted to be withdrawn with liberty to the appellant to file a better one.

Put up this case on 13.09.2021.

**(Dr. Ravi Ranjan, C.J.)**

**(Sujit Narayan Prasad, J.)**